

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR  
ORDER SHEET

APPLICATION NO.: \_\_\_\_\_

Applicant(s) \_\_\_\_\_ Respondent(s) \_\_\_\_\_

Advocate for Applicant (s) \_\_\_\_\_ Advocate for Respondent (s) \_\_\_\_\_

TEES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
	<p><b><u>23.10.2007</u></b></p> <p><b><u>CP 4/2006 (OA No.93/2004)</u></b></p> <p>Mr. V.K. Mishra, Counsel for applicant. Mr. Prakash Gangawat, Counsel for respondents.</p> <p>Applicant has filed this Contempt Petition against the judgment dated 07.02.2005 passed in OA No. 93/2004 whereby this Tribunal while quashing impugned order dated 17.02.2004 (Annexure A/1) has further observed that the intervening period shall be decided by the respondents in accordance with the rules on the subject.</p> <p>Pursuant to the directions given by this Tribunal, respondents have issued a letter dated 23.11.2005 to the applicant whereby his request for payment of salary for the period w.e.f. April, 2004 to February, 2005 has been declined. It is further observed that the period of extra ordinary leave, if it is submitted, the same shall be placed before the competent authority for his consideration in accordance with Rule 25 of the CCS Leave Rules.</p> <p>In view of this development, we are of the view that this is not case where we can proceed for contempt proceedings. However, it will be open for the applicant to file substantive OA in case he is aggrieved by the order dated 23.11.2005 or any substantive order passed by the respondents pursuant to the judgment dated 07.02.2005 rendered by this Tribunal.</p> <p>With these observations, the present Contempt Petition is disposed of. Notices issued to the respondents are hereby discharged.</p> <p><i>Shukla</i> (J.P. SHUKLA) MEMBER (A)</p> <p><i>Chauhan</i> (M.L. CHAUHAN) MEMBER (J)</p> <p>AHQ</p>